

**CC No. 292/2019 (New CC No. 74/16 & 02/14)**  
**RC No. 219 2012 E 0011**  
**Branch: CBI/EOU-IV/EO-II, New Delhi**  
**CBI Vs. Y. Harish Chandra Prasad & Ors.**  
**U/s. 120-B IPC, 406 IPC, 409 IPC, 420 IPC,**  
**U/s 120-B/409/420 IPC U/s 13(1)(c) & 13(1)(d) P.C. Act, 1988**

**19.08.2020.**

*Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 Dated: 15.08.2020.*

**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**

**Present: Ld. Senior PP Sh. A.P. Singh and Ld. DLA Sh. V.K. Sharma for CBI along with IO Dy. SP. K.L. Moses.**

**Advocate Sh. Akshay Nagarajan on behalf of Ld. Special PP Sh. R.S. Cheema.**

**Ld. Counsels Sh. Shri Singh, Sh. Sanjay Abbot, Sh. Yogesh Raavi,**

**Ms. Maneka Khanna for A-1 Y. Harish Chandra Prasad.**

A-2 P. Trivikrama Prasad in person.

**Ld. Counsels Sh. Siddharth Aggarwal, Sh. Arshdeep Singh and Sh. Faraz Maqbool for A-2 P. Trivikrama Prasad.**

AR Sh. Srikar Gopalrao for A-3 M/s BTPL is present.

**Ld. Counsel Sh. P.K. Dubey for A-3 M/s BTPL.**

**Ld. Counsel Sh. Rahul Tyagi for A-4 H.C. Gupta, A-5 K.S. Kropha and A-6 K.C. Samria.**

On the last date of hearing, on the suggestion of this Court, Ld. Defence Counsels had very fairly agreed to give a trial to conduct cross-examination of PW 33 IO Dy. SP K.L. Moses in the present matter through video conferencing mode via Cisco WebEx Platform.

Accordingly, today with the consent of Ld. Counsels for accused persons and Ld. Prosecutors as well as that of the witness i.e. IO Dy. SP K.L. Moses, efforts were made to record cross-examination of witness through Video Conferencing mode and the cross-examination of IO PW 33 K.L. Moses was indeed recorded for about one hour and fifteen minutes on behalf of A-1 Y. Harish Chandra Prasad as was conducted by his Counsel Sh. Shri Singh and the further cross-examination of IO PW 33 Dy. SP. K.L. Moses has been deferred as certain detailed documents are now required to be referred to.

The deposition of witness recorded today was visible to all concern through screen sharing mode as undertaken by the Steno. The deposition so recorded today of IO PW 33 Dy. SP K.L. Moses has been digitally signed by the undersigned and will be made available to all concern. Physical copy thereof shall be placed on record after resuming of regular functioning and at that time signatures of the witness shall also be obtained on his deposition.

**Accordingly, matter be now put up for further cross-examination of IO PW 33 Dy. SP K.L. Moses on 17.09.2020.**

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

BHARAT  
PARASHAR

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BHARAT PARASHAR  
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**(Bharat Parashar)**  
**Special Judge, (PC Act)**  
**(CBI), Court No. 608**  
**Rouse Avenue Court**  
**New Delhi**  
**19.08.2020**

**CC No. 248/2019 (Old CC Nos. 44/2016 & 03/15)**  
**RC No. 219 2013 (E) 0006**  
**Branch: CBI/EO-I/New Delhi**  
**CBI Vs. M/s. Jindal Steel and Power Ltd. & Ors.**  
**U/s. 120-B IPC, 120-B/420 IPC and**  
**Section 7, 12 and 13 (1) (d) PC Act, 1988**

**19.08.2020**

*Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. DLA Sh. V.K. Sharma and Ld. Senior PP Sh. A.P. Singh for CBI along with IO Dy. SP. Ajeet Singh.**

**Ld. Counsels Sh. Saurabh Ajay Gupta for A-1 M/s JSPL.**

**None for A-2 M/s Gagan Infra-energy Ltd.**

**Ld. Counsel Sh. Prashant Mehta for A-3 M/s JRPL.**

**Ld. Counsel Sh. Himanshu Anand Gupta for A-4 M/s NDEPL.**

**Ld. Counsel Ms. Filza Moonis for A-5 M/s Sowbhagya Media Ltd.**

**Ld. Counsels Sh. Rajeev Goyal and Sh. Gurpreet Singh Parwanda**

**for A-7 Naveen Jindal.**

**Ld. Counsels Sh. Anshuman Sinha and Sh. Vinay Prakash for A-8 Madhu Koda.**

**Ld. Counsel Sh. Rahul Tyagi for A-9 H.C. Gupta.**

**Ld. Counsels Sh. P.K. Dubey and Sh. Hemant Shah for A-10 Gyan Swaroop Garg.**

**Ld. Counsels Sh. Somesh Arora and Sh. Prashant Mehta for A-12 Rajeev Jain.**

**Ld. Counsel Sh. Madhav Khurana for A-13 Girish Kumar Suneja.**

**Ld. Counsel Ms. Filza Moonis for A-15 K. Ramakrishna Prasad.**

**Ld. Counsel Sh. Bharat J. Joshi for A-16 B.S.N. Suryanarayan.**

**Ld. Counsel Sh. Shishir Mathur for A-19 Sushil Kumar Maroo.**

**Ld. Counsel Sh. Tanmay Mehta for A-20 Anand Goel.**

*[Accused no. 6 Dasari Narayan Rao and accused no. 14 Radha Krishna Saraf had expired.*

*Accused no. 11 Suresh Singhal turned approver and his name has been deleted from the list of accused vide order dated 10.08.2016.*

*Accused no. 17 Rajeev Aggarwal and A-18 Siddharth Madra have been discharged vide order on charge dated 13.07.2018.]*

Ld. Counsel Ms. Filza Moonis for A-5 M/s Sowbhagaya Media Limited and A-15 K. Ramakrishna Prasad and Ld. Counsel Sh. Bharat J. Joshi for A-16 B.S.N. Suryanarayan have filed their response, on the official E-mail ID of this Court, submitting therein that they do not wish to cross-examine any of the witnesses, whose affidavits were filed by Ld DLA on 17.01.2020.

Ld. Counsels are requested to place hard copy of the same on record as and when normal functioning of the Courts is resumed.

Ld. DLA Sh. V.K. Sharma submits that though today the present matter is listed for recording of prosecution evidence but due to present circumstances on account of COVID-19, it may not be feasible for him to record evidence as a number of documents are to be shown to the witnesses.

Heard. Considered.

**Matter be now put on 28.09.2020 for Prosecution Evidence.**

**The dates already fixed in the matter i.e. 20.08.2020, 21.08.2020, 22.08.2020 and 24.08.2020 stands canceled.**

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**(Bharat Parashar)  
Special Judge, (PC Act)  
(CBI), Court No. 608  
Rouse Avenue District Court  
New Delhi  
19.08.2020.**

**CC No. 291/2019 (Old CC Nos. 8522/2016 & 08/15)**  
**RC No. 221 2014 E 0002**  
**Branch: CBI/EO-III/New Delhi**  
**CBI Vs. M/s. Castron Technologies Ltd. & Ors.**  
**U/s. 120-B, 120-B/420 IPC, Section 409/420 IPC**  
**& 13 (1) (c) and 13 (1) (d) of PC Act; u/s 379/34 IPC**

**19.08.2020**

*Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Senior P.P. Sh. A.P. Singh and Ld. DLA Sh. V.K. Sharma for CBI along with IO Pawan Kumar Kaushik.**

**Ld. Counsels Sh. Ajay Gaggar and Ms. Vineeta Rathore for A-1 M/s Castron Technologies Ltd.**

Accused No. 2 Mahendra Kumar Agarwalla is present.

**Ld. Counsels Sh. P.K. Dubey and Sh. Anurag Andley for A-2.**

Sh. Vinay Gupta, AR of accused No. 3 company i.e. M/s Castron Mining Ltd. in present.

**Ld. Counsel Sh. Kumar Vaibhav for A-3.**

Accused no. 4 Dilip Ray is present.

**Ld. Senior Advocate Sh. Ashok Parija along with Ld. Counsels Sh. Manu Sharma, Sh. Balaji Subramaniam, Sh. Arnav Behra and Ms. Ridhima Mandhar for A-4.**

**Ld. Counsel Sh. K.K. Patra for A-5 P.K. Banerjee.**

Accused No. 6 Nitya Nand Gautam is present.

**Ld. Counsel Sh. Avijit Mani Tripathi for A-6.**

Ld. Counsels for the accused persons have submitted that as their clients are based outside Delhi and even otherwise other accused persons are also senior citizens, so in order to facilitate their presence on the date of pronouncement of judgment, matter may be adjourned in the month of October 2020.

Heard. Considered.

**Accordingly, as prayed, case is now adjourned to 06.10.2020 for pronouncement of judgment.**

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**(Bharat Parashar)  
Special Judge, (PC Act)  
(CBI), Court No. 608  
Rouse Avenue District Court  
New Delhi  
19.08.2020.**